

ITEM NO.3

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 914/2016

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

SUSHIL KUMAR SRIVASTAVA & ANR.

Respondent(s)

Date : 26-10-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA
[IN CHAMBER]

For Petitioner(s)

Mr. Garvesh Kabra, AOR
Mr. Anurag Kishore, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The matter is pending for service of notice since February, 2016.

Four week's time, as a last opportunity, is granted to the learned counsel for the petitioner to take steps for effecting service, including dasti, upon both the respondents, failing which the special leave petition shall stand dismissed without further reference to the Court.

The proof of dasti, if any, must be filed within the same period.

(DEEPAK SINGH)
COURT MASTER (SH)

(SAROJ KUMARI GAUR)
BRANCH OFFICER